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Title: Regarding alleged prosecution of bonafide Indian citizens in Assam.

SHRI ABHIJIT MUKHERJEE (JANGIPUR): Hon. Deputy Speaker Sir, Indian citizens, residents of my Parliamentary constituency, Jangipur and Murshidabad, West Bengal are being detained and prosecuted as illegal Bangladeshi immigrants to Assam Government. Please note that these people are engaged in small businesses like selling plastic items, mosquito nets, gamcha, etc. in different parts of Assam and other States across the country.

In this regard, I would like to draw the kind attention of the concerned authorities of the Government of India that about 400 persons, both Hindu and Muslims, are currently being prosecuted by Assam Government as illegal Bangladeshi immigrants.

I wonder, if this prosecution of these Indians citizens is because of the language they speak which is similar to a national language of our neighbouring country.

Sir, as per the Indian Constitution, Indian citizens can move or live or earn their bread across the country. Prosecution of domicile of one State by the other State as a foreigner is uncalled for.

In this context, I demand Government of India's intervention to stop this illegal and unethical prosecution of bonafide Indian citizens of my constituency by a State Government like Assam.

HON. DEPUTY-SPEAKER: Dr. Mamta Sanghamita and Shri Md. Badaruddoza Khan are permitted to associate with the issue raised by Shri Abhijit Mukherjee.